CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.



REGN NO. RA 80/90 in OA 114/86 DATE OF DECISION: 26.7.1990.

Shri Narinder Singh Oberoi

... Applicant.

Versus

Union of India & Ors.

... Respondents.

For the Respondents.

... Shri O.N. Moolri, Counsel.

CORAM: The Hon'ble Mr. Justice Amitav Banerji, Chairman. The Hon'ble Mr. I.K. Rasgotra, Member(A).

ORDER

This Review Application by the Respondents in G.A. has come up before us by circulation.

- 2. The Review Application has been filed by the respondents in 0.A. No. 114/86 with the prayer that the judgement pronounced on 1.6.1990 be set aside and in the facts of the case reappraised It has been averred that the leave account produced before the Court does not justify the payment of leave encashment for 97 days, nor is payment of Rs.4,194.60 withheld from gratuity justified.
- 3. We have perused the Review Application and the judgement delivered by us. It is obvious that the Review Applicants want a rehearing of the G.A. on the merits. This is not permissible under the law unless there is an apparent error on the face of the record. We do not find any such error. Nor do we find reference to any new evidence, which was not referred to in the hearing, having a material bearing on the case.
- 4. Having considered the matter carefully, we do not find any case made out to review our judgement dated 1.6.1990, or warranting any modification/amendment etc. of the aforesaid judgement. This Review Application is accordingly rejected.

(I.K. RASTOTRA) MEMBER(A)

(AMITAV BANERJI) CHAIRMAN